HIGH COURT OF JUDICATURE AT BOMBAY

NAGPUR BENCH

SITTING LIST W.E.F. 3rd November 2025
(Partial Modification w.e.f. 01.12.2025)

Sr. No.	Sitting	Assignment
1	**The Hon'ble Shri Justice ANIL S. KILOR** **AND** **The Hon'ble Shri Justice RAJNISH RATNAKAR VYAS** **Commercial Appellate Division Bench** **[Division Bench - 1]**	For admission, hearing, order matters and applications therein : **(A)** All Public Interest Litigations. **(B)** Civil Writ Petitions relating to Tender Matters. **(C)** All Writ Petitions pertaining to Service Matters except assigned to Division Bench No.2. **(D)** Civil Writ Petitions against the orders passed by MAT/CAT. **(E)** Civil Writ Petitions relating to Environmental issues. **(F)** Appeals u/s 13 of Commercial Courts Act, 2015. **(G)** Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench. **(H)** Other civil work of the Division Bench not assigned to Division Bench No.2. (I) All Arbitration Appeals pertaining to Division Bench.
2	**The Hon'ble Smt. Justice M.S. JAWALKAR** **AND** **The Hon'ble Shri Justice M.W. CHANDWANI** **[Division Bench - 2]**	For admission, hearing, order matters and applications therein : **(A)** All Civil Writ Petitions pertaining to caste scrutiny committee cases. **(B)** Civil Writ Petitions relating to Service Matters pertaining to, MEPS Act and local authorities viz. Zilla Parishad, Municipal Council and Municipal Coorporation etc.

		(C) Family Court Appeals. **(D)** Contempt Appeals. **(E)** First Appeals. **(F)** Letter Patent Appelas.
3	**The Hon'ble Shri Justice ANIL L. PANSARE** **AND** **The Hon'ble Shri Justice RAJ DAMODAR WAKODE** **[Division Bench - 3]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions. **(B)** Criminal Appeals against Conviction. **(C)** Criminal Appeals against Acquittal. **(D)** All Criminal Appeals against conviction and acquittal pending for **final hearing from the year 2020 onwards.** **(E)** All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs. **(F)** All Criminal work pertaining to Division Bench not assigned to any other Court.
4	**The Hon'ble Justice URMILA JOSHI-PHALKE** **AND** **The Hon'ble Shri Justice NANDESH SHANKARRAO DESHPANDE** **[Division Bench – 4]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Applications u/s 482 of Cr.P.C. / 528 of B.N.S.S. **(B)** All Criminal Appeals against conviction and acquittal pending for **final hearing upto the year 2019**.
5	**The Hon'ble Smt. Justice VRUSHALI V. JOSHI** **[Single Bench - 1]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Applications u/s 482 of Cr.P.C. / 528 of B.N.S.S. petaining to Single Bench. **(B)** All Criminal Applications U/s 407 of Cr.P.C. /447 of BNSS.

		(C) Criminal Revision Applications. **(D)** Regular Bail Applications. **(E)** Anticipatroy Bail Applications.
*6	**The Hon'ble Ms. Justice NIVEDITA P. MEHTA** **[Single Bench - 2]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Appeals against Conviction. **(B)** All Criminal Matters pertaing to Single Bench not assigned to any other Court. **(C) All** Arbiration matters pertaining to Single Bench.
7	**The Hon'ble Shri Justice PRAFULLA S. KHUBALKAR** **[Single Bench – 3]**	For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions from the year 2024 onward. **(B)** All First Appeals including MACP from the year **2021 onwards.** **(C)** Writ Petitions for final hearing from the year **2014 onward.**
8	**The Hon'ble Shri Justice ROHIT W. JOSHI** **[Single Bench - 4]**	For admission, hearing, order matters and applications therein : (**A)** All Second Appeals. **(B)** Appeals from Orders. **(C)** Civil Revision Applications. **(D)** Civil Writ Petions from the Year **2021 to 2023.** **(E)** Writ Petitions for final hearing upto the year **2013**.

*9	**The Hon'ble Shri Justice PRAVIN S. PATIL** **[Single Bench - 5]**	For admission, hearing, order matters and applications therein : **(A)** All First Appeals including MACP upto the Year **2020.** **(B)** All Civil Writ Petitions upto the Year **2020.** **(C)** Civil Work of Single Bench not assigned to any other Court.
10	**The Hon'ble Shri Justice M.M. NERLIKAR** **[Single Bench - 6]**	For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions pertaining to Single Bench. **(B)** Criminal Appeals against Acquital.

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(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens/ Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Ms. Justice NIVEDITA P. MEHTA** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(4) The **Hon'ble Shri Justice PRAFULLA S. KHUBALKAR** is appointed to hear and decide the matters under the Companies

Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(5) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(6) Contempt Petitions (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

(7) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the mater before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** INDICATES PARTIAL MODIFICATION AT SR. NOS. 6 AND 9.**

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High Court, Appellate Side) By Order
Bombay)
) sd/-
Date : 26th November 2025) (P. P. JADHAV)
Registrar (Judl-I)